

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 120  
IA 111 of 2020  
IA 112 of 2020  
in  
CP(IB) 22 of 2017

**Order under Section 10**

**IN THE MATTER OF:**

Micro Forge (India) Ltd  
V/s  
State Bank of India & Ors

.....Applicant

.....Respondent

**Order delivered on 17.08.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Rajesh Bohra, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Raju Kothari, Adv. for SBI

**ORDER**

IA 111 of 2020 and IA 112 of 2020 are filed by the personal guarantors under Section 94 of IBC, 2016. We make it clear that such applications cannot be filed in main CP(IB) 22 of 2017. Personal Guarantor has to file separate applications under Section 94 of IBC, 2016. Since these applications are not maintainable, **IA 111 of 2020 and IA 112 of 2020 stand disposed of** with liberty to file separate Company Petitions under Section 94 of IBC, 2016. Issue of limitation, if arises, shall be considered.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)